

DIVISION BENCH  
COURT - II

**P-109**

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/260(KB)2022  
IA(I.B.C)/481(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 22<sup>ND</sup> APRIL 2024**

IN THE MATTER OF	STATE BANK OF INDIA VS SOURABH AGARWAL
UNDER SECTION	SECTION 95(1)

**Appearance (via video conferencing/physically)**

Ms. Alisha Kar, Adv.                      ] For FC  
For RC Prusti, Adv.

**ORDER**

1. Learned Counsel for the Financial Creditor present.
2. **IA(I.B.C)/481(KB)2024**
  - a. None appears for Personal Guarantor. No objection has been filed by the Personal Guarantor to the report filed by the RP and therefore, last and final opportunity is given to file objection in this matter. Failing which, an appropriate order will be passed on the next date of hearing.
  - b. Let a copy of this order be made available to the Personal Guarantor by Speed Post and by *Dasti* Service as well.
  - c. List this matter on **10.06.2024**.

**D. Arvind**  
Member (Technical)

**Bidisha Banerjee**  
Member (Judicial)